

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

**APPLICATION No. C/EH/85205/2018
APPEAL No. C/550/2010**

(Arising out of Order-in-Original No. CCP/ADJ/PD/04/2010 dated 31.3.2010 passed by Commissioner of Customs (P), Mumbai)

Commissioner of Customs (P), Mumbai

Applicant

Vs.

Parag Bhavsar

Respondent

Appearance:

Shri Chatru Singh, Assistant Commissioner (AR), for applicant
None for respondent

CORAM:

**Hon'ble Mr. Ramesh Nair, Member (Judicial)
Hon'ble Mr. Raju, Member (Technical)**

Date of Hearing: 23.3.2018
Date of Decision: 23.3.2018

ORDER NO. **M / 85346 / 2018**

Per: Ramesh Nair

Revenue filed the present application for early hearing on the ground that an amount of Rs.382 lakhs is involved. Considering the reason stated, the early hearing application is allowed. The appeal along with other connecting appeals be listed together on 24.4.2018.

(Pronounced in court)

**(Raju)
Member (Technical)**

**(Ramesh Nair)
Member (Judicial)**